

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 220
(IB)-425(ND)2019
IA-6559/2023

IN THE MATTER OF:

M/s. Italimpianti Orafi Spa

... Applicant/Petitioner

Versus

M/s. Green world International Pvt. Ltd.

... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 09.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. KK Mishra, Sahil Nagpal, Nikita Rana and
Ishika Jain, Counsels in IA-6559/2023.

For the Respondent : None

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-6559/2023: There is no appearance on behalf of the Respondent, despite service of notice. The prayer made in the application for issuance of direction to the Respondent to extend assistance and cooperation to the Liquidator/Applicant in the matter of making the required information and documents available to him and to hand over to the management of the CD along with all assets as required under the Code to him is founded on the provisions of Section 19(1) & (2) of IBC, 2016. In the wake, the prayer made in the application is allowed and the respondents are directed to provide/hand over the management of CD and all its assets to the Liquidator. The Respondent could also extend the required assistance/co-operation to Liquidator in conducting and completing the process in terms of provisions of the Code.

The application stands disposed of. No cost.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)